

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS  
Friday, the 18<sup>th</sup> day of February 2022 / 29th Magha, 1943  
WP(C) NO. 5569 OF 2022 (U)

**PETITIONER:**

THE KERALA STATE CO-OPERATIVE BANK LTD., REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER, COBANK TOWERS, PALAYAM, THIRUVANANTHAPURAM, PIN-695 033.

**RESPONDENTS:**

1. UNION OF INDIA REPRESENTED BY THE SECRETARY, MINISTRY OF FINANCE, NORTH BLOCK, RAISENA HILL, NEW DELHI-110 001.
2. THE COMMISSIONER OF INCOME TAX (TDS), AYAKAR BHAVAN KOWDIAR, THIRUVANANTHAPURAM-695 003.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay all further proceedings in pursuance of Exhibit P7, pending disposal of the Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.B.G.HARINDRANATH Advocate for the petitioner, ASSISTANT SOLICITOR GENERAL OF INDIA for R1 (By Order) and of STANDING COUNSEL for R2 (By Order), the court passed the following: जयते

**ORDER**

Admit.

Assistant Solicitor General of India takes notice for 1st respondent.

Standing Counsel for Income Tax takes notice for 2nd respondent,

In the meantime, there will be an interim stay as prayed for until further orders.

18/02/2022.

Sd/- BECHU KURIAN THOMAS, JUDGE

**APPENDIX OF WP(C) 5569/2022**

**Exhibit P7**

**TRUE COPY OF THE DEMAND NOTICE DATED 31-01-2022 ISSUED BY THE OFFICE OF THE DEPUTY COMMISSIONER, INCOME TAX (TDS), THIRUVANANTHAPURAM TO THE PETITIONER.**

